

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Civil Contempt Application No.95 of 2004

In

Original Application No.253 of 2004

Allahabad this the 14<sup>th</sup> day of March 2005

Hon'ble Mr.Justice S.R. Singh, V.C.  
Hon'ble Mr.D.R. Tiwari, Member (A)

Nagendra Pratap Singh, aged about 40 years, S/o Sri Bade Lal Singh, R/o Village Baresta Khurd, Post Baresta Kalan, Allahabad.

**Applicant**

Advocate Shri S.K. Srivastava

**Versus**

Sri Kamlesh Chandra, presently posted as Post Master General, G.P.O., Allahabad Division, Allahabad.

**Opposite Party**

By Advocate Shri Saumitra Singh

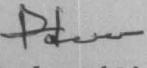
**O R D E R**

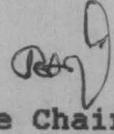
By Hon'ble Mr. Justice S.R. Singh, V.C.

The Tribunal while disposing of the O.A. No.253 of 2004 at the admission stage by order dated 18.03.2004 had directed the second respondent namely Post Master General, Allahabad Division, Allahabad to decide the representation of the applicant dated 20.02.2004. The representation has since been decided by the order dated

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17.06.2004, and as stated in paragraph no.2 of the counter affidavit, copy of the order was delivered to the applicant on 15.10.2004. The contempt application in the meantime was filed on 15.07.2004 with the allegation that the order has not been complied with. <sup>Upon</sup> ~~For~~ regard <sup>upon</sup> ~~upon~~ being had <sup>in the facts stated in</sup> the counter affidavit we find no ground to proceed further in the matter. The contempt petition is accordingly dismissed. Notice issued to the respondent, is discharged.

  
Member (A)

  
Vice Chairman

/M.M./